

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H.Jung, Member**

**I.A. 24/2003
in
Petition No. 38/2001**

In the matter of

Generation Tariff for Rihand STPS in Northern Region for the period from 1.4.2001 to 31.3.2004.

And in the matter of

National Thermal Power Corporation Ltd. **.....Petitioner**

Vs

Rajasthan Rajya Vidyut Prasaran Nigam Ltd & Others.... **Respondents**

Following were present:

1. Shri V.B.K, Jain, NTPC
2. shri I.J.Kapoor, NTPC
3. Shri D.G.Salpekar, NTPC
4. Shri S.D.Jha, NTPC
5. Shri T.K.Srivastava, UPPCL
6. Shri D.D.Chopra, Advocate, UPPCL
7. Shri K.K.Mittal,RRVNL
8. Shri V.K.Gupta, Consultant,PSEB
9. Shri T.P.S.Bawa, PSEB
10. Shri R.K. Arora, HVPNL

**ORDER
(DATE OF HEARING: 29.9.2005)**

The Interlocutory Application is filed by the respondent, UPPCL for reduction in fixed charges in respect of Rihand STPS. A Civil Miscellaneous Appeal No. 133/2002 has been filed by the Rajasthan Rajya Vidyut Prasaran Nigam Ltd. before the Rajasthan High Court, Jaipur Bench, against the Commission's order dated 4.10.2002

and that Rajasthan High Court has already stayed on 10.1.2003 operation of the said order.

2. Heard the parties. Shri K.K. Mittal appearing for RRVPNL, Respondent No. 2 submitted that another Miscellaneous Application has also been filed before the High Court of Rajasthan for modification of the stay order. This application had not been taken up for hearing by the High Court so far.

3. In view of the above circumstances, hearing of the Interlocutory Application is adjourned sine die and may be taken up after modification/vacation of stay order dated 10.1.2003 or disposal of the appeal, for which the parties may approach the High Court.

Sd/-

Sd/-

Sd/-

Sd/-

(A.H.JUNG)
MEMBER

(BHANU BHUSHAN)
MEMBER

(K.N.SINHA)
MEMBER

(ASHOK BASU)
CHAIRMAN

New Delhi, dated 6th October 2005